Station Case No. 693/08 which was registered on 29.07.2008 on complaint of the then Police Inspector, CID, Ranchi on the allegation that some persons were falsely implicated in Barahi Police Station Case No. 158/07. The inquiry is in progress.

(ii) **Shri B.B. Pradhan, IPS (JH:1985):** the Anti-Corruption Bureau, Government of Jharkhand, Ranchi has registered a PE Case No.12/12 against the officer on the allegation that he caused financial irregularities in procurement of portable inflatable emergency lighting system. On inquiry, the charges have not been found proved against the officer and as such, the case has been closed with approval of the Competent Authority in the State Government.

(iii) **Shri Manoj Kaushik, IPS (JH:2001):** the Anti-Corruption Bureau, Government of Jharkhand, Ranchi has registered a PE case No.10/14 on 10.05.2014 against him on the charges that the officer, in conspiracy with the coal smugglers, has amassed properties disproportionate to his income. The inquiry is in progress.

(c) No, Sir. According to the Government of Jharkhand, the IPS officers are promoted by the State Government after following the promotion guidelines and instructions issued by the Government of India from time to time.

(d) In view of the above, question does not arise.

Cases filed under Sedition Act

†382. SHRI JAVED ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise total number of cases filed throughout the country under Section 124(A) (Sedition) of Indian Penal Code during the year 2014, 2015, 2016 and 2017;

(b) the current status of the said cases under the above Section; and

(c) the details of the number and names of accused persons named under the above cases filed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per the information received from National Crime Records Bureau (NCRB) a total number of 58 persons were arrested in 47 cases registered in the year 2014, 73 persons arrested in 30 cases registered in the year 2015 and 34 persons arrested in 28 cases (data of State of Uttar Pradesh and

† Original notice of the question was received in Hindi.

West Bengal not received) registered in the year 2016 (under the offence of Sedition (Section 124A of IPC). State-wise data is given in the Statement (*See* below). Names of persons arrested and current status of individual cases are not recorded in the NCRB data. The data related to the year 2017 is under collection by the NCRB.

Statement

State-wise total number of cases filed throughout the country under the sedition Act

Year 2014

Sl. No.	State/UT	Cases Registered	Persons Arrested	Persons Charge-Sheeted	Persons Convicted
1	2	3	4	5	6
1.	Andhra Pradesh	1	0	0	0
2.	Arunachal Pradesh	0	0	0	0
3.	Assam	1	1	1	0
4.	Bihar	16	28	0	0
5.	Chhattisgarh	1	1	1	0
6.	Goa	0	0	0	0
7.	Gujarat	0	0	0	0
8.	Haryana	0	0	0	0
9.	Himachal Pradesh	1	2	0	0
10.	Jammu and Kashmir	0	0	0	0
11.	Jharkhand	18	18	10	1
12.	Karnataka	0	0	0	0
13.	Kerala	5	4	0	0
14.	Madhya Pradesh	0	0	0	0
15.	Maharashtra	0	0	0	0
16.	Manipur	0	0	0	0
17.	Meghalaya	0	0	0	0
18.	Mizoram	0	0	0	0
19.	Nagaland	0	0	0	0
20.	Odisha	2	4	4	0
21.	Punjab	0	0	0	0
22.	Rajasthan	0	0	0	0

1	2	3	4	5	6
23.	Sikkim	0	0	0	0
24.	Tamil Nadu	0	0	0	0
25.	Telangana	0	0	0	0
26.	Tripura	0	0	0	0
27.	Uttar Pradesh	0	0	0	0
28.	Uttarakhand	0	0	0	0
29.	West Bengal	2	0	0	0
	TOTAL STATE(S)	47	58	16	1
30.	Andaman and Nicobar Islands	0	0	0	0
31.	Chandigarh	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0
33.	Daman and Diu	0	0	0	0
34.	Delhi	0	0	0	0
35.	Lakshadweep	0	0	0	0
36.	Puducherry	0	0	0	0
	TOTAL UT(S)	0	0	0	0
	TOTAL (ALL INDIA)	47	58	16	1

Year 2015

Sl. No.	State/UT	Cases Registered	Persons Arrested	Persons Charge Sheeted	Persons Convicted
1	2	3	4	5	6
1.	Andhra Pradesh	0	0	0	0
2.	Arunachal Pradesh	0	0	0	0
3.	Assam	0	0	0	0
4.	Bihar	9	40	0	0
5.	Chhattisgarh	0	0	0	0
6.	Goa	0	0	0	0
7.	Gujarat	2	1	1	0
8.	Haryana	3	3	3	0
9.	Himachal Pradesh	0	0	0	0

1	2	3	4	5	6
10.	Jammu and Kashmir	1	0	0	0
11.	Jharkhand	0	0	8	0
12.	Karnataka	3	4	1	0
13.	Kerala	3	3	0	0
14.	Madhya Pradesh	0	0	0	0
15.	Maharashtra	1	0	0	0
16.	Manipur	1	0	0	0
17.	Meghalaya	0	0	0	0
18.	Mizoram	0	0	0	0
19.	Nagaland	0	0	0	0
20.	Odisha	0	0	0	0
21.	Punjab	1	10	0	0
22.	Rajasthan	1	9	0	0
23.	Sikkim	0	0	0	0
24.	Tamil Nadu	0	0	0	0
25.	Telangana	1	0	0	0
26.	Tripura	0	0	0	0
27.	Uttar Pradesh	0	0	0	0
28.	Uttarakhand	0	0	0	0
29.	West Bengal	4	3	0	0
	TOTAL STATE(S)	30	73	13	0
30.	Andaman and Nicobar Islands	0	0	0	0
31.	Chandigarh	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0
33.	Daman and Diu	0	0	0	0
34.	Delhi	0	0	0	0
35.	Lakshadweep	0	0	0	0
36.	Puducherry	0	0	0	0
	TOTAL UT(S)	0	0	0	0
	TOTAL (ALL INDIA)	30	73	13	0

Year 2016

Sl. No.	State/UT	Cases Registered	Persons Arrested	Persons Charge Sheeted	Persons Convicted
1	2	3	4	5	6
1.	Andhra Pradesh	1	1	1	1
2.	Arunachal Pradesh	0	0	0	0
3.	Assam	0	0	0	0
4.	Bihar	0	0	0	0
5.	Chhattisgarh	0	0	0	0
6.	Goa	0	0	0	0
7.	Gujarat	0	0	0	0
8.	Haryana	12	12	8	0
9.	Himachal Pradesh	1	1	2	0
10.	Jammu and Kashmir	0	0	0	0
11.	Jharkhand	0	0	0	0
12.	Karnataka	3	1	1	0
13.	Kerala	3	4	0	0
14.	Madhya Pradesh	2	4	4	0
15.	Maharashtra	0	0	0	0
16.	Manipur	0	0	1	0
17.	Meghalaya	0	0	0	0
18.	Mizoram	0	0	0	0
19.	Nagaland	0	0	0	0
20.	Odisha	1	0	0	0
21.	Punjab	0	0	0	0
22.	Rajasthan	1	7	7	0
23.	Sikkim	0	0	0	0
24.	Tamil Nadu	0	0	0	0
25.	Telangana	2	0	0	0
26.	Tripura	0	0	0	0
27.	Uttar Pradesh	NR	NR	NR	NR
28.	Uttarakhand	0	0	0	0

1	2	3	4	5	6
29.	West Bengal	NR	NR	NR	NR
	TOTAL STATE(S)	26	30	24	1
30.	Andaman and Nicobar Islands	0	0	0	0
31.	Chandigarh	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0
33.	Daman and Diu	0	0	0	0
34.	Delhi	2	4	0	0
35.	Lakshadweep	0	0	0	0
36.	Puducherry	0	0	0	0
	TOTAL UT(S)	2	4	0	0
	TOTAL (ALL INDIA)	28	34	24	1

Note: Disposal of cases and persons by police and courts during the year may include previous year reported cases/persons.
NR means data not received. Clarification from some States/UTs is still awaited for the data of the year 2016.

Source: Crime in India.

Equal treatment to paramilitary personnel died in action at par with Army martyrs

383. SHRI NEERAJ SHEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether hon'ble Prime Minister and Home Minister had announced that all personnel from paramilitary forces who have lost life in terrorist attacks or naxalite attacks would be given equal treatment and equal facilities at par with Army martyrs by Government;

(b) if so, the details thereof;

(c) whether notifications have been issued by Government in this regard;

(d) if so, the details thereof along with the date and number of notifications; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (e) Central Armed Police Forces (CAPFs) and Army